

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/756/2018

Jabalpur, this Thursday, the 23rd day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Jai Prakash Kushwaha
 S/o Late Shri Ramadhin Kushwaha
 Aged about 53 years
 R/o Agriculture Collage,
 Padra Rewa M.P. PIN Code 486001

-Applicant

(By Advocate –**Shri Praveen Yadav**)

V e r s u s

1. Union of India,
 Through its Secretary
 Department of Communication
 New Delhi 110006

2. Chief General Manager
 Telecommunication
 BSNL
 Madhya Pradesh Region
 Bhopal M.P. 462001

3. General Manager
 Telecommunication BSNL
 Madhya Pradesh Region
 Bhopal M.P. 462001

- Respondents

(By Advocate –**Shri P.K. Mishra**)

O R D E R (Oral)

By Navin Tandon, AM:-

The applicant was appointed in the respondent-department on the post of regular labor in the year 1999 on the compassionate ground. He was absorbed in the department in 14.01.2002. The

applicant being a regular employee, deduction of GPF has been made by the respondent-department from 2000 to 2006.

2. The applicant without any notice or information the respondent department started deducting EPF instead of GPF from the salary of the applicant.

3. In this regard, the applicant has submitted a representation dated 10.03.2014 (Annexure A-3) followed up with a reminder dated 19.09.2017 (Annexure A-4), which is still pending for consideration with the respondent-department.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representations dated 10.03.2014 and 19.09.2017 (Annexure A-3 & A-4) in a time bound fashion, with a reasoned and speaking order.

5. Shri P.K. Mishra, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representations 10.03.2014 and

19.09.2017 (Annexure A-3 & A-4), with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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